



2026:AHC-LKO:15651

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 125 of 2026

Amarnath

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of Revenue
Lko. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Anil Kumar Mishra, Arun Chand
Pandey, Ram Bahadur Maurya

Counsel for Respondent(s) : C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Anil Kumar Mishra, the learned counsel for the petitioner, Shri Vikas Rai, the learned Standing Counsel for the State of U.P. and Shri Mohan Singh, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made by the opposite party No.6 over public utility land bearing Gata No.517 measuring 0.7400 hectare situated at Village- Sarsawan, Pargana- Aldemau, Tehsil- Kadipur, Sultanpur, which is recorded as Bhita, in compliance of an order dated 27.10.2023 and 30.09.2025 passed by the Tehsildar, Judicial/Assistant Collector, Tehsil Kadipur, Sultanpur in Case No.1949 of 2022 under Section 67 of U.P. Revenue Code, 2006.

3. On the basis of written instructions provided by Tehsildar, Judicial/Assistant Collector, Tehsil Kadipur, Sultanpur, the learned Standing Counsel has informed that an appeal bearing Case No.D202504680006107 has been filed against the order dated 27.10.2023 under Section 67(5) of U.P. Revenue Code, 2006 which is pending consideration in the Court of Additional District Magistrate (Administration), Sultanpur in which the next date fixed is 28.02.2026.

4. A copy of written instructions is taken on record.

5. Accordingly, the present petition is **disposed off** by issuing a direction that to the Additional District Magistrate (Administration), Sultanpur to proceed with Appeal No.D202504680006107 expeditiously, in accordance

with law, without granting any unnecessary adjournment to any of the parties and thereafter opposite parties shall ensure removal of encroachment expeditiously, in accordance with law.

February 25, 2026

-Amit K-

(Subhash Vidyarthi,J.)